

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) The Government of India supplements the efforts of States to improve health care and thereby impact health indicators, by providing central assistance for creation/ upgradation of health infrastructure, augmentation of human resources, patient transport services, mobile medical units, drugs, equipment and logistics etc. in line with their requirements as projected annually by States in their respective Programme Implementation Plan (PIP) under National Rural Health Mission (NRHM). The Mission covers rural areas of all States with special attention on 18 high focus States, with poor health indices and weak public health infrastructure. Under NRHM, the State share for North East States and Special category States has been reduced to 10% only as against 25% for other States during Twelfth Plan period. Norms for setting up health facilities have also been relaxed for the North East States. Besides ten percent of total annual plan outlay is budgeted for North East States.

**Permission to doctors with foreign degrees to practice in India**

3786. SHRI BHARAT'SINH PRABHAT'SINH PARMAR:

SHRI PARSHOTTAM KHODABHAI RUPALA:

SHRI MANSUKH L. MANDAVIYA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government allows students to do medical practice who have their medical education from foreign countries like Russia, China, Philippines, Malaysia and other Asian countries;

(b) the details of the procedures to allow such medical students for practicing in India; and

(c) whether the Medical Council of India has conducted any detail survey about medical syllabi of foreign countries?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) Medical practice in India is possible only when a person is given enrollment by a State Medical Council or the Medical Council of India (MCI) on the basis of the medical qualification recognized under the Indian Medical Council Act 1956. When an Indian citizen obtains medical qualification from any medical institution in any country outside India, which is recognized for enrolment as medical practitioner in that country, he/she shall be entitled for

enrollment on any medical register maintained by a State Medical Council or to have his/her name entered in the Indian Medical Register only after qualifying the Screening Test prescribed for the purpose by the Medical Council of India (MCI).

(c) As per the information furnished by MCI, they have not conducted any detailed survey about medical syllabi of foreign countries. However, in the recent past the Central Government had sent delegations, which included members from MCI, to China and Russia for assessing the standard of medical education in those countries.

#### **Adulteration of food items**

3787. DR. GYAN PRAKASH PILANIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the scenario regarding adulteration in various food items, fruits, vegetables, milk, sweets etc. as detected by the Food Safety Officers of State/UT Governments since 2008 till date;

(b) the cases registered, prosecuted and convicted annually during the said period; and

(c) whether adulteration/contamination is getting worse with each passing year?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) The action taken by State/UT Governments since 2008 till now regarding number of samples analysed, found to be adulterated, cases registered /challaned and convicted for adulteration in food products is as per the details mentioned below.

Year	No. of samples examined	No. of samples found adulterated/ mis-branded	No. of Prosecution launched/ cases Registered	No. of Convictions
2008-2009	94470	8304	6506	1034
2009-2010	113969	12692	11061	1942
2010-2011	117061	14806	9258	1897
2011-2012	64593	8247	6845	764
2012-2013	29328	5180	3755	1100

(c) Does not arise.